

source information, the Stockholm International Peace Research Institute (SIPRI), placed India at seventh place in military spending during 2014.

The capital and revenue funds are optimally utilized for procurements; maintenance of defence equipment; operations; development of defence infrastructure; pay and allowances etc. The allocation of funds for defence is made to ensure full preparedness of the armed forces to meet all security challenges to the country.

Comprehensive review of DRDO

1966. SHRI KIRANMAY NANDA: Will the Minister of DEFENCE be pleased to state whether any Expert Committee has been set up to conduct a comprehensive review of Defence Research and Development Organisation (DRDO) keeping in view the need of the hour to modernize and boost the defence and armed forces of our country and if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): Yes, Sir. A Committee under the Chairmanship of Dr. P. Rama Rao was constituted to conduct a comprehensive review of Defence Research and Development Organisation (DRDO).

The Organisation has implemented the following recommendations of the Committee within its powers:

- (i) Nomination of Nodal Officers for structured interaction between DRDO and services.
- (ii) Introduction of Integrated Financial Advice (IFA) scheme for financial decentralization.
- (iii) Appointment of a dedicated Chief Controller for Human Resources (HR).
- (iv) Creation of Seven Technology Domain based Clusters headed by Director's General.
- (v) Restructuring of DRDO HQrs, Creation of Directorate of Systems Analysis and Modeling (SAM) and Directorate of Quality, Reliability and Safety (QR&S).

Efforts have also been made to increase budget for Extramural Research as recommended by the Committee.

Prosecutions under Section 64 Army Act, 1950

1967. SHRI AVINASH PANDE: Will the Minister of DEFENCE be pleased to state:

(a) the total number of prosecutions initiated for offences under Section 64, sub-Sections (a) and (f) of the Army Act, 1950 during last three years;

(b) whether any armed forces personnel serving in areas notified as 'disturbed areas' under the Armed Forces (Special Powers) Act, 1958 have been prosecuted under these provisions, if so, the details thereof; and

(c) the total number of such prosecutions that resulted in conviction and the punishment awarded therein?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) No prosecutions have been initiated for offences under Section 64, sub-Sections (a) and (f) of the Army Act, 1950 during the last three years.

(b) No Armed Forces personnel serving in areas notified as 'disturbed areas' under the Armed Forces (Special Powers) Act, 1958 have been prosecuted.

(c) Does not arise.

Domestic manufacturing of fighter aircraft

1968. SHRI A. K. SELVARAJ: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that by the year end, India would select one or more fighter aircraft which will be manufactured; locally by a private company under the Make in India initiative; and

(b) whether it is also a fact that this is in addition to the Light Combat Aircraft, the production of which is being scaled up, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (RAO INDERJIT SINGH): (a) No, Sir.

(b) Does not arise in view of (a) above.

Holding of cocktail party at Air Force Station, Hindon

1969. SHRIMATI NAZMIN FARUQUE: Will the Minister of DEFENCE be pleased to state:

(a) whether the Ministry has received any complaint filed by an advocate supported by photographic evidence regarding security lapses and hosting of cocktail party by an Air Officer Commanding inside Air Force Station, Hindon in the month of September, 2015;

(b) if so, whether any enquiry was conducted by the Ministry, and the details thereof; and

(c) what action has been taken against the officer who has hosted the cocktail party with exchequer money and the details thereof?